MR. SPEAKER: I have told you that I will consider a Calling Attention.

SHRI SAUGATA ROY: Today in Azad Kashmir pro-India slogans have been raised. In Kashmir they have asked for the liberation of the occupied areas.

MR. SPEAKER: I am unable to speak for the Government.

SHRI VASANT SATHE: The sympathies of the whole country are well known. Are we going to condone the murder of this nationalist leader by the Government of South Africa?

MR. SPEAKER: Secretary.

12.03 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following ten Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 16th March, 1979:—

1. The Appropriation (Vote on Account) Bill, 1979.
2. The Appropriation Bill, 1979.
3. The Appropriation (No. 2) Bill, 1979.
4. The Appropriation (Railways) Bill, 1979.
5. The Appropriation (Railways) No. 2, Bill, 1979.
6. The Punjab Excise (Delhi Amendment) Bill, 1979.
7. The Mizoram Appropriation (Vote on Account) Bill, 1979.
8. The Mizoram Appropriation Bill, 1979.
9. The Pondicherry Appropriation (Vote on Account) Bill, 1979.
10. The Pondicherry Appropriation Bill, 1979.

श्री राज नारायण (रायबरेली): अध्यक्ष महोदय, मैं प्वाइन्ट आफ़ आर्डर उठाना चाहता हूं । मैं बराबर आप से यही निवेदन करता हूं कि जब मैं बोलने खड़ा होता हूं तो आप कृपा कर अपने कानों में वह सुनने वाला आला लगा लीजिये । मैं जिस प्वाइन्ट आफ़ आर्डर को उठा रहा हूं—यह विशेषाधिकार का प्रश्न भी है । आप हमेशा "मेज्ञ पार्लियामेन्ट्री प्रैक्टिस" कोट किया करते हैं, उस में निहित है कि— A representative speech of every Member should go to the press.

डिफेन्स की ग्राण्ट्स पर हम जो बोले हैं—उसका टाइम्ज़ आफ़ इण्डिया ने तो उलटा वर्शन दिया ही है, लेकिन आल-इण्डिया रेडियो तो सरकारी है । भुट्टो साहब को फांसी न देने के सवाल पर श्री चन्द्र शेखर जो बोले, उनकी बात भी नहीं आई, जे० पी० की बात भी नहीं आई, विनोबा की बात भी नहीं आई और हमारी बात भी नहीं आई . . (व्यवधान) . . . आल इण्डिया रेडियो में एडवानी साहब ने उसको क्यों बन्द किया ? वह तो सरकारी रेडियो है, जनता का रेडियो है . . .

MR. SPEAKER: Please give notice. You have not given any notice.

Call Attention . . .

*(Interruptions)**

MR. SPEAKER: Do not record.

*(Interruptions)**

MR. SPEAKER: So far as any reference is concerned, three questions arise. The Speaker makes a reference only when there is a unanimous will of the House or a near-unanimity. He does not take upon himself making a reference when the Government does not want to make a reference.

Secondly—the other day Mr. Stephen suggested this and I think that

*Not recorded.